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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

09 4/09

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19.5.15
SECTION OFFICER (JUDL.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH;

1. Original Application No. 4/109
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(S) Raghukire Kanti VS- Union Of India & Ors

Advocate for the Applicant(S) A. R. Sikdar, J. A. Azad, M. Ahmed

Advocate for the Respondent(S) Railway advocate

| Notes of the Registry | Date | Orders of the Tribunal |
|---|------------|--|
| 1. Application is in form of J.A.C. F. for Rs. 50/- 2. Date vide IPO/BD No. 3761/3774/75 Dated 18.12.08 | 12.02.2009 | In terms of the order recorded separately, this O.A. stands dismissed being withdrawn. No costs. |
| <i>Mr. Mohanty Dy. Registrar 6-2-09</i> | | <i>✓</i> (M.R.Mohanty) Vice-Chairman |
| <i>Mr. Mohanty 15/1/09</i> | 1/09 | |
| <i>Mr. Mohanty 15/1/09</i> | | |
| <i>11/3/09</i> | | |
| <i>Copy of the order alongwith copy of the application sent to the Office for issue the same to the Respt No. 1 to 5 and copy of the order to the Appellants as well as to the A/lawrs for the parties.</i> | | |

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.4 of 2009

DATE OF DECISION: 12.02.2009

Raghbir Kanti Applicant/s.
Mr. Jahangir Alom Azad Advocate for the
..... Applicant/s.

- Versus -

U.O.I. & Ors Respondent/s
Dr.J.L.Sarkar, Railway Standing counsel Advocate for the
..... Respondents

CORAM

THE HON'BLE MR.MANORANJAN MOHANTY, VICE CHAIRMAN

1. Whether Reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

Judgment delivered by

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

Original Application No.4 of 2009

Date of Order: This, the 12th Day of February, 2009.

HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

Shri Raghbir Kanti
S/o Ramlal Kanti
R/O- New Colony, Chitlabari, Bongaigaon
P.O. & Dist- Bongaigaon, (Assam).

.....Applicant.

By Advocates: Mr.A.R.Sikdar, Mr. Jahangir Alom Azad & Mr.M.Ahmed

- Versus -

1. The Union of India
Through the Secretary
Ministry of Railways
Government of India
New Delhi- 110001.
2. The General Manager
N.F. Railway, Maligaon
Guwahati- 781011.
3. The Divisional Railway Manager
N.F. Railway Rangia Division
P.O.- Rangia
Dist- Kamrup, Assam.
Pin- 781354
4. The Area Manager
N.F. Railway
New Bongaigaon
Dist- Bongaigaon, (Assam)
Pin- 783381.
5. The Divisional Railway Manager
N.F. Railway
Alipurduar, West Bengal
Pin- 736123.

.....Respondents.

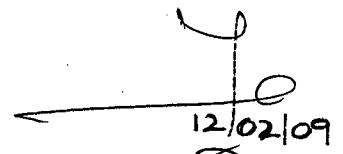
By Advocate : Dr.J.L.Sarkar, Standing counsel for the Railways.

ORDER (ORAL)
12.02.2009

MANORANJAN MOHANTY, (V.C.):

Heard Mr. Jahangir Alom Azad, learned counsel appearing for the Applicant, and Dr.J.L.Sarkar, learned Standing counsel for the Railways (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

2. In course of hearing, Mr.Azad, learned counsel appearing for the Applicant, files a memorandum seeking permission to withdraw this case in order to pursue the matter with the Railway Administration by way of submitting fresh representation.
3. In the aforesaid premises, this O.A. stands dismissed being withdrawn. No costs.
4. Send copies of this order to the Applicant and to the Respondents (along with copies of this O.A.) in the addresses given in the O.A. and free copies of this order be supplied to the learned counsel appearing for both the parties.


12/02/09
(M.R. MOHANTY)
VICE-CHAIRMAN

/bb/

10

| | |
|----------------------|---------|
| File in C. | 12/2/09 |
| by Court Officer. | |

For The Central Administrative Tribunal
Guwahati Bench, Guwahati

OA. No. 4/09

Jaghubir Konti

-Vs-

Applicant

The Union of India & ors

Respondents.

Memorandum filed by The Advocate for the applicant

I may be allowed to withdraw the above noted case i.e. OA-No. 4/09 so that ^{the applicant} can pursue the matter with Railway Administration by submitting a fresh representation

Given
12/02/09
S. C. / Mys.

Yours sincerely
Jahangir Hossain Aza
Advocate
for the applicant
12-02-09

9 JAN 2009

गुवाहाटी बैच
Guwahati BenchIN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH
BRANCH.(An application under section 19 of the central Administrative Tribunal
Act, 1985)

O.A NO. 4/09

Raghbir Kanti.

.... Applicant.

-VERSUS-

The Union of India & ors.

.... Respondents.

SYNOPSIS

Applicant along with other 32 persons were engaged as a Khalasi by the Railway authority in the year 1982 and he worked for some period. All the other similarly engaged persons were subsequently recruited on regular basis except the applicant. The applicant knocked the door of respondent authority on a number of occasions by way of submitting representations and sought for similar relief. The respondent authority although made some communications in this regard but ultimately did nothing. Hence this application seeking a direction for consideration of his engagement as a Grade-D employee.

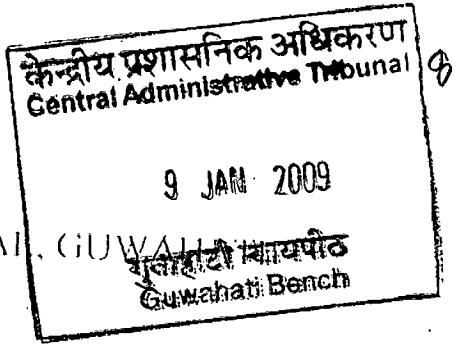
Date of filing: 9.01.09

Filed by



(Advocate)

R
 Dr. J. L. Sankar
 For Dr. J. L. Sankar
 9.01.09.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BRANCH.

(An application under section 19 of the central Administrative Tribunal
Act, 1985)

original Application No. 4/09
Raghbir Kanti.

.... Applicant.

-VERSUS-

The Union of India & ors.

.... Respondents.

LIST DATES

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| 3. | | Working certificate. | 2 | 11 |
| 4 | 2-9-1989 | Copy of letter | 3 | 12 |
| 5. | 30-9-97 | Copy of letter | 4. | 13 |
| 6. | 23/4/98 | Copy of letter | 5, | 14 |
| 7. | 14-10-1999 | Copy of representation | 6, | 15 |
| | 30-9-97 | Copy of representation | 6A | 16 |
| | 10-03-2000 | Copy of representation | 6B | 17 |
| 8. | | Copy of SC certificate | 7, | 18. |

Date of filing: 9.01.09

Filed by

Ram
(Advocate)

9 JAN 2009

गुवाहाटी ब्यायपीठ
Guwahati BenchIN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BRANCH.(An application under section 19 of the central Administrative Tribunal
Act, 1985)

O. A. NO. 4/09

Raghbir Kanti.

.... Applicant.

-VERSUS-

The Union of India & ors.

.... Respondents.

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| 9. | Vakalatnama | |
| 10. | Notice. | |

Date of filing: 9.01.09

Filed by

Rosh

(Advocate)

9 JAN 2009

गुवाहाटी न्यायालय

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI

BRANCH.

(An application under section 19 of the central Administrative Tribunal
Act, 1985)

Raghbir Kanti.

.... Applicant.

-VERSUS-

The Union of India & ors.

.... Respondents.

Details of the Applicant:-

1. Name of the Applicant :- Raghbir Kanti.

And Address S/O- Ramlal Kanti

R/O- New Colony, Chitlabari, Bongaigaon.

P.O & Dist- Bongaigaon, Assam.

2. Designation :- Khalasi.

3. Particulars :- 1. The Union of India through the secretary, Ministry of Railways, Govt. of India New Delhi-110001.

2. The General Manager, NF Railway, Maligaon, Guwahati-781001.

3. The Divisional Railway Manager, NF Railway Rangia Division, P.O- Rangia, Dist- Kamrup, Assam, PIN- 7813541

4. The Area Manager, NF Railway, New Bongaigaon, Assam, PIN- 783381.

5. The Divisional Railway Manager, NF Railway, Alipurduar, West Bengal, PIN- 736123.

Filed by
Raghbir Kanti

Guwahati Jan 9/2009
Branch Manager
Advocate

9 JAN 2009

गुवाहाटी बैचारिक
Guwahati Bench

PARTICULARS OF ORDER AGAINST THE APPLICATION IS
MADE:-

1. Against inaction on the part of the respondent authority in not disposing of the representation dated 10-3-2000 made by the applicant to the Deputy Chief Engineer, Bridge, Maligaon, NF Railway, Guwahati-II, not disposing of applicant's representation dated 14-10-99 made before the General Manager (P), NF Railway, Maligaon and also not taking any action by the Divisional Manager NF Railway Alipurduar Junction as per letter communicated vide No. E/283/301/1(E) dated 23.4.98.

2. Jurisdiction of the Tribunal.

The applicant declares that the cause of action has arisen within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:-

The applicant declares that the application is filed before this Hon'ble Tribunal within the time limit prescribed under section 21 of the Administrative Tribunal Act, 1985. The delay in filing this application has caused because of the assurance given by the respondents on his approach on several occasions and therefore he was waiting for such assurance. Hence delay if any caused may kindly be condoned in admitting the case.

4. Facts of the Case:-

4.1. That the applicant is a citizen of India being the permanent resident of New Colony, Chitlabari, Bongaigaon, P.O & Dist- Bongaigaon, Assam and as such he is entitled to the rights privileges and protection available to a citizen of India guaranteed by the constitution and other settled laws of the land.

4.2 That the applicant has read upto Class-VII and thereafter he was searching for a job to maintain his livelihood. The applicant along with

Parag Phukan, Kanthi

9 JAN 2009

गुवाहाटी न्यायालय
Guwahati Bench

other 32 persons were appointed as a casual labourers under the authority of Bridge Inspector (Special) NF, Railway. The applicant was initially posted at Dhemaji and he worked there for the period from 18-12-82 to 1-1-84. A list of casual labourers were maintained. Another list of casual employees completing 180 days work was prepared by the Bridge Inspector.

A copy of the list of staff ~~and their payment of salary~~ are annexed as Annexure No-1 & 1(A) respectively.

A copy of the working certificate is annexed as Annexure No-2.

4.3. That the applicant begs to state that all the casual labourers who were engaged as casual workers along with him were regularized as regular grade-IV employee i.e. as Khalasi under the respondent authority except the petitioner. The applicant was although assured to recruit him on regular basis but ultimately not done.

4.4. That the applicant begs to state that there has been recruitment process for the post of Khalasi in Grade-IV category under the works Manger/Engg. Workshop/NF Railway Bongaigaon. The applicant has applied for the said post and the works Manager/Engg. Workshop, NF, Railway/Bongaigaon has issued a letter No.E/227/EWS/Redt dated 2-9-1989 to the applicant to produced his original document to the effect of engage him on regular basis. The applicant has submitted the documents to the said authority but he has not been engaged on regular basis.

A copy of the letter No.E/227/EWS/Redt dated 2-9-1989 is annexed as Annexure No-3.

4.5. That the applicant begs to state that he made many representation to the authority to consider his regular engagement as an employee of

Ranjan Chakraborty 2

9 JAN 2009

गुवाहाटी खायपोइंट
Guwahati Bench

Grade-D category. In pursuance to one of his representation, the special officer, Ministry of Railway department made a communication dated 30-9-97 to the applicant disclosing that his representation is forwarded to the Hon'ble Ministry Railway department to the effect of consideration of his case. But ultimately did nothing to that effect.

A copy of the letter dated 30-9-97 is annexed as Annexure No-4.

4.6. That the applicant begs to state that in pursuance to his prayer petition for engagement as casual labourer a letter vide No. E/283/30/I(E) dated 23.4.98, was issued by the office of the General Manager (R), Maligaon with a request to furnish report. But no report has been furnished so far information and knowledge has been received by the applicant. The applicant further begs to state that such letter ought to have issued to the office of the Area Manager, Bongaigaon, NF Railway for the purpose of collecting information as regards the earlier engagement of the applicant but it was wrongly issued to the divisional manager Alipurduar Junction, West Bengal.

A copy of the letter vide No.E/283/30/I(E) dated 23/4/98 issued on behalf of the General Manger (R), Maligaon, NF Rly is annexed as Annexure No-5.

4.7. That the applicant begs to state that he made many representations to the respondent authority to provide him a regular engagement but the respondent authority has not paid any consideration. The applicant did not keep copies all the representation except the few representations. The last representation was made on 10-3-2000 before the Deputy Chief Engineer, bridge, NF Railway, Maligaon. Railway, Guwahati-11. Before that he made representation with reference of Railway Ministry dated 30.9.97. He has also made a representation dated 14-10-1999 before the

Page number 13

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गुवाहाटी न्यायपाठ
Guwahati Bench

General Manager (P), NF Railway, Maligaon with a prayer for inclusion of his name as a casual labourer under the respondent authority. But all in vein.

A copy of the representation dated 14-10-1999 is annexed as Annexure No-6.

Representation with reference of Railway Ministry dated 30-9-97 is annexed as Annexure 6 A.

A copy of the representation dated 10-03-2000 is annexed as Annexure No.6 B.

4.8 That the applicant begs to state that he belongs to S.C. Community and after long period of service as a casual labour his service has not been regularized although all the 31 candidates who were engaged similarly by the respondent authority have been regularized. This has amounted violation of Fundamental rights guaranteed under Article 14,15 , 16 and 21 of the Constitution.

A copy of the S.C. certificate is annexed as Annexure No-7.

4.9. That the applicant begs to state that he being the unemployed person approached the Railway authority for regular recruitment and although he was assured to engage on many dates and once invited for interview and made some communication to consider his but ultimately did nothing. The petitioner is still has the age and time to be recruited and similarly engaged casual labourers are now regularized and he may also be recruited similarly.

5. Grounds For Relief with Legal Provision:-

(1) For that the respondent authority has not consider the representation for regularization of the applicant's service although all the similar

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Ranu Chakraborty

9 JAN 2009

गुवाहाटी न्यायपाल
Guwahati Bench

casual workers once engaged similarly along with the applicant in the same recruitment drive have been regularized. The action of the respondent authority in regularizing all the similarly engaged persons and non-regularization of service of the applicant is gross discriminatory and violative of fundamental rights guaranteed under Article 14 and 21 of the constitution

(2) For that the action of the respondent authority in not disposing of any of the representation of the applicant by a speaking order is also violation of principles of Natural Justice.

(3) For that the applicant is an unemployed person and he has the right to be employed. The state is the Model authority for providing employment. Since the applicant was once engaged by the Railway authority and said authority ought to have disclosed the reasons in not providing reengagement in a grade 'D' post in as much as of the fact that other similarly situated persons have been engaged on regular basis. That being not done gross injustice has done to the applicant.

6. Details of Remedies Exhausted:-

The applicant has submitted representations dated 14-10-1999, 10-03-2000 and representation with reference to communication made by the Ministry of Railway department dated 30-9-97 which have not been disposed of.

7. Matters not pending before any other court/Tribunal:-

There is no any other case pending before any other Tribunal or court in connection same context.

8. Relief prayed for:-

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Rachyabiz Konki

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

Under the above facts and circumstances stated above, the humble applicant most respectfully prays for following relief.

- (i) To appoint/engage the applicant as a regular Khalasi under the respondent authority since all the persons similarly engaged casual labourers by the respondent authority in a same recruitment process have been regularized in the mean time or alternatively to engage the applicant in a grade-D post under the respondent authority.
- (ii) To dispose of the representation dated 10-3-2000 made by the applicant to the Dy. CE/Br/L/MLG.
- (iii) To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal in the interest of justice.

9. Interim Relief prayed for:-

In the interim the applicant prays for a direction to the respondent authority to engage your humble applicant in any grade-D post in the interest of justice.

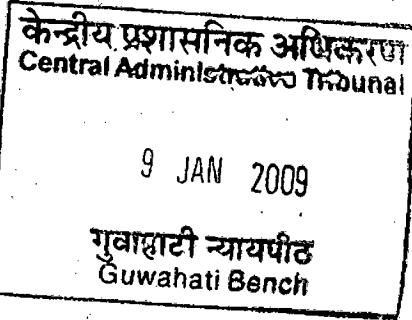
10. Details of postal order:-

Postal order No : 399 377475
Date of Issue : 18.12.2008
Issued from : G.P.O
Payable at : Guwahati

11. List of particulars :-

As per Index.

15
Ranu Chakraborty



VERIFICATION

I, Raghbir Kanti., S/O- Ramlal Kanti, aged about... years, R/O- New Colony, Chitlabari, Bongaigaon.P.O & Dist- Bongaigaon, Assam. do hereby verify that the contents in paragraphs 4.1 to 4.8.... and 4.9...are true to my knowledge and paragraphs 5 to 7..and are believed to be true as legal advice and I have not suppressed any material fact.

And I sign this verification on this 9th day of December, 2009
at Guwahati.

Raghbir Kanti

Signature

Connection with Reservation ab Bereich Between Gram-Dunc at KM 3.541/3-11

All Pechtaining present 1002-90

ATTESTED

WOMEN'S MARCH, NEWS
1000 AM, 10 DECEMBER
W. 100, 10 DECEMBER

13-2
13-4-23
D.R. 91 SPL 1DM ed

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

9 JAN 2009

গুৱাহাটী ন্যায়পৰিৰ Guwahati Bench

After fact to be true copy
A. Smith
a. 01.09

| Sl. No. | Name of the Slab/Br. name | Date of issue | Period of work | Period of work | Period of work | Period of work | |
|---------|---|---------------|----------------|--|----------------|----------------|--|
| 25 | Sri. Ramesh Kumar Pathak S/o Lopamoni Prasad Pathak | 18/12/82 | 27.6.83 | 18.12.82 to 31.12.82 ✓ 1.1.83 to 21.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 26.6.83 | 09 " | 180 days | |
| 26 | Sri. Binoy Ch. Dasm. S/o Mangal Ch. Dasm. | " | 16.6.83 | 16.12.82 to 31.12.82 ✓ 1.1.83 to 21.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 15.6.83 | 16 " | 180 days | There is no. 1 slab and left entitled to get bona fide at 1/2 P. Some of pay scale) has been stolen in the ment as per Bhalani Pay order. Pls act on this. |
| 27 | Re-tributary S/o. Paru Jall | " | 18.12.82 | 18.12.82 to 21.12.82 ✓ 1.1.83 to 1.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 15.6.83 | 14 " | 180 days | |
| 28 | Hira Lal chowhan. Chatur chowhan. | " | 18.12.82 | 18.12.82 to 31.12.82 ✓ 1.1.83 to 21.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 15.6.83 | 11 " | 180 days | |
| 29 | Hira Lal chowhan. Chatur chowhan. | " | 18.12.82 | 18.12.82 to 21.12.82 ✓ 1.1.83 to 21.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 15.6.83 | 11 " | 180 days | |
| 30 | Bishwanath manjhi (N.M.S.) date - Bishwanath manjhi | " | 18.12.82 | 18.12.82 to 31.12.82 ✓ 1.1.83 to 21.1.83 ✓ 1.2.83 to 28.2.83 ✓ 1.3.83 to 31.3.83 ✓ 1.4.83 to 30.4.83 ✓ 1.5.83 to 31.5.83 ✓ 1.6.83 to 15.6.83 | 11 " | 180 days | |

लेखनीय प्रशासनिक अधिकारी
Central Administrative Tribunal

9 JAN. 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

To : XEN/PGC/POL/NBR. N.R. Roy.
Submitted the statement three
conditions to get the benefit of
scale of pay (P.D.) for your ser-
vices.

Signature - S. L. S.
bridge Inspector (Spl)
E.R. Railway, Dhemaji.

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This is to certify that Sri Raghbir Kant son of Sri Ram Lali worked as a Casual Khalasi under BRI/Spl. at Dhamaji under Contracted by DEN/APDJ ~~from~~ 18-12-82 to 1-1-84. Due to expiry of sanctioned he has been discharged.

I wish him success in his life.

Dhamaji

BRI/Special/Dhamaji.

Bridge Inspector (Special).

Dhamaji, N. F. Rly.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

Attested to be true copy
Ranjan
09.01.09

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

NORTHEAST FRONTIER RAILWAY.

(Sl. No. 195/SC)

Office of the
Works Manager/EWS,
Bongaigaon.

No. E/227/EWS/Rectt/

Dated, 2-08-1989.

To: Shri Rajbir Kanti

1. 8/1 Sri Ramal Kanti
2. 8/1 Sri Baldev Kanti

Sub:- Recruitment for the post of Khalasi in Class-IV
category under Works Manager/Engg: Workshop/N.F.Railway,
Bongaigaon.

It has been decided to hold a Recruitment Selection
for the post of Khalasi in scale Rs. 750-12-670-EB-14-940/-
at 10.00 A.M. on 26-8-89, 27-8-89, 28-8-89 in the Office of
BRI/N.F.Railway/Bongaigaon (Behind Bongaigaon Railway
Station). L14-9-89

You are, therefore, advised to report to this office
on the dates and time stipulated above alongwith your
original Testimonials for the proof of your age, caste
and working experience, if any.

No Travelling Allowance and journey fare will be
admissible for appearing the interview. It is also informed
that you may be required to stay at Bongaigaon for a day
or more for which you should come prepared.

No Absentee Recruitment selection will be held for
the above purpose.

Works Manager/Engg: Workshop,
N.F. Railway/Bongaigaon.

-00-

Attested to see true copy
Anup
9.1.09

-13'

ANNEXURE NO. 4

✓
✓

OFFICE OF THE MINISTER FOR RAILWAYS

No.97/MR(RES.)/1417

Dated 30.9.97

Sh./Ms.

Raghbir Kamti c/o
Shri Ritlal Kamti,
N.F. Railway,
Under WM/EWS,
Bongaigaon.

Dear Sir/Madam,

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

Your letter representation dated _____ handed over to Hon'ble
Minister for Railways regarding re-appointment in any Class-IV
on N.F. Railway.

The same is forwarded to the concerned Railway for appropriate action, under
intimation to you.

Yours sincerely,

PNM 3/10
Special Officer/MR(Res.)

Copy to:

The General Manager,
N.F. Railway, Maligaon, Guwahati.

It is requested that immediate action may please be taken and intimated to the
concerned under advice to this office for information.

Attached to file true copy
Ranjan
9.01.09

N.F. Railway

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

Office of the
General Manager (P)
NF Railway/Maligaon.

No. E/283/30/1 (E)

9 JAN 2009

Dated: 14/98.

To

DRM (P)/APDJ.

गुवाहाटी न्यायपीठ
Guwahati Bench

Sub:- Inclusion of name for the live casual
Labour register ~~Maxi~~ of Shri Raghbir Kamti.

Railway Board has forwarded certain papers for giving reply by this office Railway regarding absorption of Sri Raghbir Kamti in Group 'D' category in NF Railway establishment. From the papers forwarded by the Board and also the documents produced by Shri Raghbir Kamti on personal representation, it appears that his name was on the roll of workshop Manager/EWS/BNGN and pay and allowances for the months of Dec/82 to June/83 were drawn. This has also been further adduced and certified by WM/EWS/BNGN vide his No. Nil dated 28/3/98.

This may kindly be ensured to this office as to whether Shri Kamti has submitted any application within the prescribed time limit and if so whether his name has been entered in the live Casual Labour register under your establishment.

Your reply may kindly be communicated to this office immediately so that a suitable reply may be forwarded to the Rly. Board for their appraisal.

A.P.O./Duggi.

for General Manager (P)/Maligaon.

Copy to:- 1. Dy. CE/Br. Line for information and guidance
2. WM/EWS/BNGN for necessary action please.

Enclo:-

for General Manager (P)/Maligaon

23/1/78

Attached to be true copy
Duggi

9.01.09

-15-

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

9 JAN 2009

गुवाहाटी न्यायालय
Guwahati Bench

To
The General Manager(P),
NF Railway/Maligaon

Sir,

Sub : Inclusion of name for the live casual Labour
register of Shri Raghbir Kamti.

Ref : Your letter No. E/283/30/1(E) dated 23.4.98

With great regret I beg to inform you that I worked as a Casual Khalasi under BRI/Spl. at Dhemaji under control of DEN/APDJ from 18.12.82 to 1.1.84 and you have shown my name in the roll of workshop Manager/EWS/BNG. in the above referred letter which DRM(P)/APDJ is not accepting.

I shall be grateful if you would kindly again issue a letter to DRM(P)/APDJ correcting my place of working, as per records available in the office and oblige.

Yours faithfully,

Raghbir Kamti

(Raghbir Kamti)

S/O Sri Ram Lal

C/O EWS/NF RLY/BNGN

Date. 14-10-99

Attested to be true
copy

[Signature]
9-01-09

Yours faithfully,

Raghbir Kamti

S/O Sri Ram Lal

C/O EWS/NF RLY/BNGN

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

To,
The General Manager, N. F. Rly.,
Maligaon,
Guwahati - 781 011.

Through : Dy. CE/Br./L/MLG.

Subject : Prayer for appointment in any Class IV
category in Bridge Organisation.

Reference: Ministry of Railways No. 97/MR/(RES)/1417
of 30.9.97 addressed to General Manager,
N.F.Rly., Maligaon.

Respected Sir,

With due respect, I beg to lay the following few lines
for your kind consideration and sympathetic order please.

That Sir, I was under BRI/SPL/DMC as Khalasi, C.L. and
completed 180 days with entire satisfaction to the then
superior since 18.12.82 to 16.6.83 (Photo copy of list)
attached for your ready reference.

Sir, It is come to my notice that so many Ex-Casual
Khalashi already has been absorbed in Bridge Department and
others. I have also applied but my case has not yet been
considered for which my unemployed problem is still stand.
Then after I took shelter, Hon'ble Minister at New Delhi.

Hon'ble Rly. Minister send a letter to General Manager,
N. F. Rly. for my absorption. In view of, above I again
requested to kindly look into the matter and appoint me in
any Class IV category so that my unemployed problem may be
solved.

Your kind consideration is highly appreciated,

Thanking you,

Encl: 2

Yours faithfully,

- i) P/copy of list of working days.
- ii) Certificate of BRI/SPL/DMC (Photo copy). (SRI RAGHUBIR KAMTI).
- iii) Rly. Minister's letter (in photo copy).

Copy to : i) APO/Engg/MLG.
for information and necessary
action please.

Dated :

Yours faithfully,

Raghbir Kamti

(SRI RAGHUBIR KAMTI)

ft Handed to be true copy
Bamini
9.01.09

To

The Dy.CE/Br/L/MLG
N.F.Rly, Guwahati-11.

17

केन्द्रीय प्रशासनिक अधिकाराण
Central Administrative Tribunal

9 JAN 2009

गुवाहाटी न्यायपाठ
Guwahati BenchSub : Prayer for appointment in Class-IV Category in your
Organisation surplus staff.

Sir,

Most respectfully I beg to inform you that some Class-IV Category are going to be recruited under your kind control. I beg to offer myself as a candidate for the same being surplus one.

That Sir, I was appointed as Casual labour (Khalasi) under BRI/SPL/Dhemaji on 18.12.82 and worked upto 1.1.84 with the entire satisfaction to my immediate superiors. Sir, due to reduction of establishment I was discharged from service. A photocopy of discharge Certificate is enclosed for your ready reference.

That Sir, since then I am sitting idle now I have come to know from reliable sources that you are going to appoint some Class-IV category from surplus staff. So, I am approaching to your kind honour to please arrange my appointment in Class-IV category so that I can again show my ability by dint of my hard labour also satisfy your kind honour and also can save my big family members in this hard days by earning. For this act of your kindness I shall ever grateful to you.

Dated : Bongaigaon
The /2000.

Yours faithfully,

(RAGHUBIR KANTI)
Ex-Casual Khalasi
Under BRI/SPL/Dhemaji
S/o. Ritalal Kamti,
Under PI/EWS/N.F.Rly.
Bongaigaon - 783 380.

Enclosure : One S.R.

| | |
|----------------------------------|-------------|
| P/Copy L/No.97/MR(RB's)/ | 1 No |
| 1417 dt. 30.9.97 | |
| P/Copy of BRI/SPL Certificate | 1 No |
| P/Copy of List C/L | 1 No |
| P/Copy of Mastersheet | 1 No. |

21/1/2009
Dated

Aftered to be fine
copy

Amr
9.01.09

SI. NO. 324



केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Officer

9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

ASOM ANUSUCHITA JATI PARISAD

SATI RADHIKA SANTI ROAD

UZAN BAZAR : Guwahati- 781001 (Assam)

Regd. No. : 1046 of 1981 82

This is to Certify that Shri/Smti. Raghubir Kanti of vill. New Bongaigaon Son/daughter/wife of Sri Ram Lal Kanti of Baitumari, P.S. Bongaigaon in the District P.O. Bongaigaon of Goalpara, Assam belong to Takkar Community which is recognised as scheduled caste under the constitution of scheduled castes and scheduled tribes order 1950 as amended by the scheduled castes and scheduled tribes lists (modified Order) 1976.

Shri/Smti. Raghubir Kanti and his/her family originally belongs in the District of Bongaigaon P.O. Bongaigaon in the District of Goalpara, Assam.

Counter signed:

President

President

ASOM ANUSUCHITA JATI PARISAD

Guwahati : Assam

Signature:

Designation- Sub-Divisional Officer (c)(Seal) North Salmaan, AbhayapuramPlace- AbhayapuramDate- 24.2.1989

Attested to be true copy

 9.3.89